

FIR No.388/18
u/s 379/411 IPC
PS Punjabi Bagh

24.07.2020

An application received through official email ID.

Present: Ld. APP for the State.

Ld. Counsel for the accused Akash @ Sonu @ Ajju is present through electronic mode.

This is an application for the direction to the Jail Superintendent to release the accused / applicant Akash @ Sonu @ Ajju.

Perused the application carefully.

It is informed by the reader of the court that accused Akash @ Sonu has already been granted bail in the present case vide order dated 18.10.2018 and bail bond has also been furnished and accepted on the same day itself. In these circumstances, let report be called from the Jail Superintendent concerned as to why the accused has not been released from JC till date.

Report be filed by the jail superintendent on 25.07.2020 at 11:30 am. Copy of order be sent to the Jail Superintendent concerned.

(Manu Vedwan)

MM-01/West/THC/Delhi:24.07.2020

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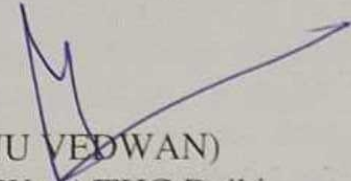
25.07.2020

Present: Ld. APP for the State.

Ld. Counsel for the accused Akash @ Sonu @ Aju is present through electronic mode.

Reply from jail superintendent received as per which accused is detained in case FIR No.000836/19, u/s 379/411/34 IPC, PS Maurya Enclave. Copy of reply supplied to ld. Counsel through whatsapp.

In view of reply filed, application is disposed of.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
25.07.2020